

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 19

CP No. 117/Chd/Chd /2019

**IN THE MATTER OF:**

Union of India (Through SFIO)

...Petitioner

Vs.

LIOL Health Foods Ltd.

...Respondent

**Under Section:** 271(1)(e) CA 2013

Since the Hon'ble Member (Technical) is on leave today, hence the matter is adjourned to 05.07.2024.

-sd-  
Court Officer

April 26, 2024  
SM